### HIGH COURT OF CHHATTISGARH, BILASPUR

### **Endorsement**

Bilaspur, dated .06/07/23

Copy of Chhattisgarh Gazette dated 05/07/2023 relates to amendment in the **Procedure for Procurement**, Replacement and Disposal of old and obsolete Telecommunication and Computing/I.T. Products, Electronic item etc of High Court of Chhattisgarh Rules, 2013 be forwarded to:

- 1. Addl. Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
   Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for private Secretary to Hon'ble Mrs. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- 17. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur, for information.
- 18. The Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
- 20. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 21. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
- 22. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 23. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 24. Registrar Ministerial (S&A Cell/ C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 25. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 26. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 27. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 28. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 29. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 30. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 31. Library, High Court of Chhattisgarh, Bilaspur for information.
- 32. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- 38. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Arvind Kumar Verma)
Registrar General

N.I.C.

- 6. In Sub-rule (iii) of Rule 2 after the word "that the", the words "electronic items" and after the word "purchase" the word "electronic items" be inserted.
- 7. In Column No. 3 of Entry (a) of Sub-rule (i) of Rule 3, after the word "Batteries", the words ",Pendrive" be inserted.
- 8. In Column No. 3 of Entry (c) of Sub-rule (i) of Rule 3, after the word "Laptops", the words ",i-Pad, Tab, Note book and accessories like earpod, storage unit, Adopter, VC equipment, KIOSK," and after the word "UPS system", the words "Monitor, Display, Keyboard, Mouse" be inserted.
- 9. In Column No. 3 of Entry (d) of Sub-rule (i) of Rule 3, after the word "Sterilizers, the words ", Mike/Collar Phone" be inserted.
- 10. In Sub-rule (ii) (c) of Rule 3 after the word "laptops", the words "iPad, Tab, Notebook and accessories," be inserted.
- 11. In Sub-rule (d) of Rule 4 after the word "disposal", the words "of those item which is held in personal capacity by Judges/Judicial Officers" be added.
- 12. In Sub-rule (d) (i) of Rule 4 after the word "note book.", the words "iPad, Tab and accessories" be added.
- In Sub-rule (d)(iii) of Rule 4 after the word "case laptop", the words ",iPad, Tab and accessories", after the word "new laptop", the words ",iPad, Tab and accessories", after the word "in case", the words "it is" and after the word "a new", the words "one" be inserted.
- 14. In Sub-rule (i) (a) of Rule 6 after the word "concerned Judge/Judicial Officer", the words "who hold items in individual capacity" be inserted.
- 15. In Sub-rule (ii) (a) of Rule 6 after the word "High Court", the words "and the District Judge, in case of District Court" be inserted.
- 16. After the Rule 6 the following be added:-
  - "7. The District Judge shall have power to dispose of those condemned items which are provided by High Court/eCommittee for official purposes, after obtaining approval from Computerization Committee of High Court.
  - 8. Nothing in the Rules shall be construed to limit the power of Hon'ble the Chief Justice to pass appropriate orders for condemnation or replacement of electronic items as and when situation so warrants."

By order of Hon'ble the High Court

Sd/-(Arvind Kumar Verma) Registrar General. "बिजनेस पोस्ट के अन्तर्गत डाक शुक्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001."



पंजीयन क्रमांक "छत्तीसगढ़/दुर्ग/09/2013-2015."

# छत्तीसगढ़ राजपत्र

## (असाधारण) प्राधिकार से प्रकाशित

क्रमांक 305]

रायपुर, बुधवार, दिनांक 5 जुलाई 2023 — आषाद 14, शक 1945

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 16th June 2023

#### **NOTIFICATION**

No. 6942/Rules/2023.—The following amendments are incorporated in the Procedure for Procurement, Replacement and Disposal of old and obsolete Telecommunication and Computing/I.T. Products, Electronic item etc of High Court of Chhattisgarh Rules, 2013 which shall come into force with immediate effect.

### **AMENDMENTS**

1. In Sub-rule (ii) of Rule 1 after the word "deputation.", the following be added:-

"These rules shall also be applicable for the electronic items, available in the High Court of Chhattisgarh and Subordinate Courts of Chhattisgarh High Court.

Note: Subordinate Court means Civil Courts, Family Courts, Commercial Courts, Industrial Courts, Special Courts, Labour Courts so on."

- 2. In Column No. 2 of Entry (a) of Sub-rule (i) of Rule 2, after the word "Laptops", the words "/MAC book" be inserted.
- 3. In Column No. 2 of Entry (e) of Sub-rule (i) of Rule 2, after the word "Mobile Phones", the words "/i-Pad/Tab/Notebook" be inserted.
- 4. In Column No. 3 of Entry (e) of Sub-rule (i) of Rule 2, after the word "High Court", the words "Judicial Officers of Chhattisgarh State posted at various District & Subordinate Courts and posted on deputation" be inserted.
- 5. After Entry (e) of Sub-rule (i) of Rule 2, the following Entry be inserted: -

I	(f)	Computer related Hardware/Software	High Court & Subordinate	As per the requirement (No
	(-)		Courts	limit)